

Demonitisation and unearthing of un-accounted money

1330. DR. RAFIQ ZAKARIA:

SHRI NAND KISHORE
BHATT:

DR. (SHRIMATI) NAJMA
HEPTULLA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that proposals regarding demonitisation and use of Preventive detention are under Government's consideration to flush out black money;

(b) if so, what are the details in this regard; and

(c) whether Government also propose to scrap enactment regarding acquisition of under-valued property and replace it by a piece of legislation with more teeth in it to curb the investment of un-accounted money in real estate?

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
MAGANBHAI BAROT): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Export import procedure

1331. DR. RAFIQ ZAKARIA:

SHRI NAND KISHORE
BHATT:

DR. (SHRIMATI) NAJMA
HEPTULLA:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to simplify the present plethora of export import procedures, which dates back to post II World War period;

(b) whether Government have appointed any task force for this purpose; and

(c) if so, what are the details of the various steps taken in this direction?

THE MINISTER OF COMMERCE
AND STEEL AND MINES (SHRI
PRANAB MUKHERJEE): (a) Simplification of export-import procedures has been a constant exercise, based on actual operation of import and export policies and the experience gained.

(b) Presently, there is no task force engaged on this.

(c) The following are main steps taken so far in the matter of simplification of import-export procedures:—

(i) Introduction of Open General Licence system for import and export of certain commodities, dispensing with the formalities of the individual importers and exporters obtaining licences;

(ii) Introduction of direct allotment system of distribution of imported goods by public sector canalising agencies, dispensing with the need for the actual users to obtain Release Orders from licensing authorities;

(iii) Introduction of free transferability of REP licences, dispensing with the need for obtaining endorsements from licensing authorities;

(iv) Authorization of import licence holders to appoint their own agents for making imports on their behalf, dispensing with the need for obtaining letters of authority from licensing authorities;

(v) De-centralization of import licensing work and delegation of more powers to the regional licensing authorities.